

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 485/TT/2019**

**Subject** : Petition for determination of transmission tariff for 315 MVA 400/220 kV ICT along with associated bays at Fatehabad Sub-station under Augmentation of Transformation Capacity at Fatehabad (PG) in Northern Region.

**Date of Hearing** : 19.8.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Power Grid Corporation of India Limited.

**Respondents** : Haryana Power Purchase Centre & 16 Ors.

**Parties present** : Shri R.B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BYPL  
Shri A.K Verma, PGCIL  
Shri S.S Raju, PGCIL  
Shri Ved PrakashRastogi, PGCIL  
Shri B. Dash, PGCIL  
Shri Sanjay Srivastava, BRPL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant 315 MVA ICT-IV at Fatehabad has been shifted from Ballabhgarh and tariff in respect of 315 MVA ICT-IV at Ballabhgarh has been deducted from 3.7.2017 in terms of order dated 20.7.2018 in Petition No. 116/TT/2017. He submitted that the tariff of 315 MVA 400/220 kV ICT-IV at Ballabhgarh Sub-station with associated bays was trued up for 2009-14 period and tariff was allowed for 2014-19 period in Petition No.189/TT/2014 vide order dated 15.2.2016. He submitted that Petition No. 210/TT/2020 has been filed by the Petitioner for truing up of tariff of the 2014-19 period and determination of tariff for 2019-24 period in respect of 315 MVA ICT-IV at Ballabhgarh Sub-station. He further submitted that the Petitioner has furnished the Auditor's certificate in Petition No. 210/TT/2020 indicating 315 MVA ICT-IV as decapitalized from the gross block. The transmission tariff in respect of 315 MVA ICT-IV at Ballabhgarh Sub-station now installed at Fatehabad Sub-station may be allowed from 31.12.2018 to 31.3.2019 on pro-rata basis in terms of order dated 15.2.2016 in Petition No.



189/TT/2014 in addition to the tariff claimed in the instant petition. He prayed that the carrying cost from 3.7.2017 to 30.12.2018 may also be allowed in respect of 315 MVA ICT-IV at Fatehabad as the same was done for proper utilization of the system in consultation with beneficiaries after concurrence of RPC. There is minor variation in cost of the ICT and details of same have been given in Form-5. The Initial Spares claimed are more than the limit specified in the 2014 Tariff Regulations and the Petitioner prayed to allow the same since it was essential for smooth functioning of the system. He submitted that the Petitioner has filed rejoinder to the reply of UPPTCL and sought time to file rejoinder to the reply of BRPL. He further submitted that the information sought vide RoP dated 13.2.2020 has been furnished vide affidavit dated 18.3.2020 and reiterated the submissions made on 13.2.2020.

3. Learned counsel for BRPL submitted that the reply filed by them vide affidavit dated 7.2.2020 may be considered with reference to the issues of Competent Authority for approving the RCE, and de-commissioning and re-commissioning of 315 MVA ICT-IV. He further submitted that the Petitioner need to furnish the justification for claiming the tariff of the asset in question on pro-rata basis from 3.7.2017 to 31.3.2018 and from 31.12.2018 to 31.3.2019 especially when the Petitioner has recovered the tariff from 1.4.2017 to 2.7.2017 in terms of Commission's order dated 15.2.2016 in Petition No. 189/TT/2014.

4. Learned counsel for BYPL submitted that they adopt the submissions made by BRPL.

5. In response to query of the Commission, the representative of the Petitioner submitted that 315 MVA ICT-IV at Ballabgarh Sub-station alongwith associated bay has been de-capitalised in Petition No. 210/TT/2020, which has been filed for truing up of tariff of 2014-19 period and determination of tariff of 2019-24 period. He further submitted that Petition No. 38/RP/2018 was filed by the Petitioner as the Commission vide order dated 20.7.2018 in Petition No. 116/TT/2017 disallowed the tariff of 315 MVA ICT-IV at Ballabhgarh which was allowed vide order dated 15.2.2016 in Petition No. 189/TT/2014 and at the same time the Commission also decapitalized 315 MVA ICT-IV from the gross block which was replaced with 500 MVA ICT. The Commission vide order dated 9.1.2020 partly allowed the Petition No. 38/RP/2018 and also allowed the tariff of 315 MVA ICT in Petition No. 189/TT/2014. The representative of the Petitioner submitted that in view of above, the Petitioner may be permitted to revise the tariff calculations. On another query of the Commission to specify the Regulation under which the carrying cost has been claimed, the representative of the Petitioner sought time to submit the information in this regard.

6. The Commission directed the Petitioner to submit rejoinder to the reply of BRPL by 31.8.2020 with advance copy to the Respondents.

7. The Commission further directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.



8. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

